

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item No. 2

IA 235/2022 In C.P. (IB)/4406/(MB)2019

CORAM:

SH. KAPAL KUMAR VOHRA
HON'BLE MEMBER (T)

JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 03.02.2022

NAME OF THE PARTIES: - **Keshavpriya Creations Pvt Ltd.**
V/s
Omkar Realtors & Developers Pvt Ltd.

Appearance (via video-conference):

For the Applicant (FC) : Mr. Atishay Jain, Advocate i/b Adv.
Kunal Kanungo

For the Respondent (CD) : Mr. Mohanish Chaudheri, Advocate i/b
Adv Surendra Vishwakarma

Section 7 of IBC, 2016

ORDER

The prayer made in this Application is to grant permission to withdraw the Company Petition contending that the issue involved therein is amicably settled between the parties out of the Court. Applicant along with the Application (FC) has placed on record the communication with the Corporate Debtor wherefrom it is found that the issue is settled between the parties. Instructions are given to the Advocate for the Corporate Debtor and Financial Creditor to take steps to withdraw the Company Petition unconditionally. Having considered the documents as aforesaid, the **present Application is liable to be allowed and the same is allowed and CP (IB) 4406 of 2019 is allowed to be withdrawn.** Accordingly, **IA 235 of 2022 and CP (IB) 4406 of 2019 disposed of** in above terms.

Sd/-
KAPAL KUMAR VOHRA
Member (Technical)

Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)

VEDANT